GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UN-STARRED QUESTION NO. 1168 ANSWERED ON MONDAY, 11th DECEMBER 2023 Agrahayana 20, 1945 (Saka)

NON-CHIT FUND COMPANIES

QUESTION

1168. SHRI GNANATHIRAVIAM S.:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

कारपोरेट कार्य मंत्री

- (a) whether Government has taken note that many Non-Chit Fund Companies are misusing public money by operating as Chit Fund Companies thereby violating the provisions of the Companies Act;
- (b) if so, the details thereof along with the number of such cases reported during the last three years and the current year, company-wise and State/UT-wise; and
- (c) the number of cases in which inquiries were conducted along with the action taken against the companies, including imposition of penalties during the said period, State/UT-wise?

ANSWER

Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning and Minister of State in the Ministry of Corporate Affairs.

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री (स्वतंत्र प्रभार); योजना मंत्रालय के राज्य मंत्री (स्वतंत्र प्रभार) और कॉर्पोरेट मामलों के मंत्रालय में राज्य मंत्री।

(Rao Inderjit Singh) राव इंद्रजीत सिंह (a) to (c): Ministry of Corporate Affairs is responsible for administering the Companies Act, 2013 while Chit Funds are regulated under the Chit Fund Act, 1982 (the Act). Chit Fund companies conduct their business under the respective State Governments / Union Territories after obtaining registration from the Registrars of Chits. The Act contains penal provisions in Section 76 for any contravention committed by non-chit companies carrying on chit business without registration. For this, the authority empowered to take action is the respective Registrar of Chits.
